

(b) the names of the places where the Government propose to provide additional facilities during the current year; and

(c) the number of beedi workers likely to benefit from these medical facilities?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA):

(a) There are 6 dispensaries functioning in Gujarat State for Beedi Workers. A Statement showing the places at which these dispensaries have been set up in Gujarat is enclosed.

(b) There is no proposal for setting up additional dispensaries in Gujarat under consideration.

(c) Does not arise.

STATEMENT

BHILWARA REGION GUJARAT

1. Static-cum-Mobile Dispensary, Patan Distt. Patan.
2. Static-cum-Mobile Dispensary, Vadnagar Disst. Mehasana.
3. Static-cum-Mobile Dispensary, Sarsa Disst. Kheda.
4. Static Dispensary, Ahmedabad.
5. Static Dispensary, Borsad Distt. Kaira.
6. Ayurvedic Dispensary, Palanpur Distt. Mehasana.

Bridge Loans by IDBI

5524. SHRI A. VENKATESH NAIK : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have any check on the grant of bridge loans by IDBI to controversial companies going in for public issues;

(b) if so, the details thereof;

(c) whether any losses to the public is compensated by IDBI as a result thereof;

(d) whether such bridge loans by IDBI increase the attractiveness of public issues; and

(e) the steps proposed to be taken to enquire into the role of IDBI in the matter of disputes and frauds in various associated companies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The Industrial Development Bank of India (IDBI) has reported that it follows the guidelines issued by Reserve Bank of India (RBI) for grant of bridge loans. RBI has recently banned saction of brige loans against public issues by banks and financial institutions (Fis).

(c) and (d). IDBI has reported that the intention behind extending bridge loans was to enable the borrowers to implement their projects pending raising

of money from the Public issue and avoid time and cost overruns. The loans were repayable out of proceeds of the public issue. As there was no loss to the public due to grant of bridge loans, the question of any compensation to the public by IDBI does not, therefore, arise.

(e) RBI has reported that a sample scrutiny of bridge loans of Rs 5 crore and above sanctioned by banks during the period 01.12.1993 to 31.03.1994 did not reveal any specific misuse of bridge loans by the borrowers. But it was, inter alia, found that banks were not ensuring end-use of funds lent.

[English]

Closure of Coffee Buffets and Retail Outlets

5525. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of COMMERCE be pleased to state :

(a) the number of coffee buffets/retail outlets being run by Coffee Board in the country, particularly in Karnataka, State-wise;

(b) whether Government have decided to wind up the coffee buffets/retail outlets being run by the Coffee Board;

(c) if so, the reasons therefor and out of which how many of them have been closed so far;

(d) whether the Government have formulated any scheme to absorb these workers;

(e) if so, the details thereof; and

(f) if not, the reasons therefor and the total amount of compensation that will be due to such retrenched employees?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) There are 62 retails outlets run by the promotion departments of the Coffee Board comprising of 15 Coffee Houses 5 Coffee Vans and 42 Coffee Depots situated throughout the Country. The statewide location of the above outlets are given below :

State	India Coffee House	India Coffee Vans	India Coffee Depots	Total
1	2	3	4	5
Karnataka	2	2	9	13
Tamil Nadu	1	-	6	7
Andhra Pradesh	3	1	5	9
Kerala	1	-	6	7
Goa	-	-	1	1
Orissa	-	-	2	2
Maharashtra	-	-	4	4
Gujarat	-	-	1	1
Bihar	-	-	2	2
Madhya Pradesh	-	-	2	2